

**C.H.S. Scheme**

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\*928. { Shri S. M. Banerjee:  
           } Shri Mohammad Elias:

Will the Minister of Health be pleased to state:

(a) whether the Contributory Health Service Scheme has been made applicable to pensioners in Delhi and other places where such Scheme exists;

(b) if so, the details thereof; and

(c) the date from which the Scheme is to be made applicable to pensioners?

**The Deputy Minister in the Ministry of Health (Dr. D. S. Raju):** (a) No.

(b) and (c). Do not arise.

**Shri S. M. Banerjee:** May I know whether any representation has been received from the pensioners to this effect namely that they should be covered under this scheme, and if so, the reaction of Government to the same?

**Shri D. S. Raju:** A deputation of the pensioners had waited upon the Prime Minister, and the question has been brought up before the Home Ministry and the Finance Ministry, and it is being very sympathetically considered by these Ministries. Now, the proposal is to include pensioners from the Delhi area under the CHS scheme, it is almost accepted, and it will be implemented soon.

**Shri S. M. Banerjee:** The reply given by the hon. Minister to part (a) of the main question was 'No'. If it has been accepted, how can the answer be 'No.?'

**Shri D. S. Raju:** It has not been implemented yet.

**Shri S. M. Banerjee:** May I know whether under this particular scheme, wherever it is made applicable in the country, whether in Delhi or in other cities, the pensioners will be covered?

**Shri D. S. Raju:** Due to financial considerations, this scheme is going to be applied only to pensioners living Delhi, and also pensioners from Sind and from the North-West Frontier Provinces.

**Shri S. M. Banerjee:** May I know when the scheme is likely to be finalised?

**Shri D. S. Raju:** By the end of this year, that is, by the end of 1962.

**Shri Iqbal Singh:** When the pensioners are also becoming entitled for the CHS benefits, may I know whether the ex-Members of Parliament also will be entitled?

**Shri D. S. Raju:** They are not pensioners.

**Official Trunk Calls**

\*930. **Shri Surendranath Dwivedy:** Will the Minister of Transport and Communications be pleased to state:

(a) whether any special rules prevail for the purpose of official trunk-calls; and

(b) whether any maximum time limit more than the normal trunk-calls period is permitted?

**The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati):** (a) and (b). A statement is laid on the Table of the House.

**STATEMENT**

There are no special rules for Government calls except in the matter of classification with regard to priorities. 2 classes of Trunk Calls viz. 'ordinary' and 'urgent' are available freely to the Government and the Public. Additional priorities such as "Important", "Immediate", are available to some Government and Non-Government users (Specific authorisation is required in such cases) "Operations Immediate" and "Most Immediate" priorities are available only to some Defence and Government calls.

The maximum time limit for different types and classes of Trunk calls is as under: